

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 641/GT/2020

Subject : Petition for truing up of tariff for the period 2016-19 and multi-year tariff for the period 2019-24 in respect of 1200 MW Teesta III Hydro-electric project.

Petitioner : Teesta Urja Limited

Respondents : PTC India Ltd. and 10 others

Date of Hearing : **18.11.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Tarun Johri, Advocate, TUL
Ms. Swati Jindal, TUL
Shri Anand K. Ganesan, Advocate, HPPC
Ms. Swapna Seshadri, Advocate, HPPC
Ms. Ritu Apurva, Advocate, HPPC
Shri Jai Dhanani, Advocate, HPPC
Shri Manish Garg, UPPCL
Shri Vikram Singh, UPPCL

Record of Proceedings

The case was called out for virtual hearing.

2. Due to paucity of time, the petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

3. The Petitioner is directed to submit the following information with advance copy to the Respondents, on or before 13.12.2021:

- (a) *Reconciliation of the capital cost claimed as on COD in the instant petition and the capital cost claimed as on COD in Petition No. 249/GT/2016;*
- (b) *Detailed computation of interest during construction in formula based excel sheet capturing date wise details of interest during construction discharged and un-discharged;*
- (c) *Rate of interest without any penal charges applied by banks/ FIs from drawl of 1st debt till 31.3.2019;*
- (d) *Quarter-wise penal interest charged by banks since 1st drawl of debt till 31.3.2019;*



- (e) *Reconciliation of gross block / capital cost as per Form 1 (1), Form 9(A) and Form 5B and Form-11 and reconciliation of un-discharged liabilities as per Form 5B, Form 9E and Form 16 for the period upto 31.3.2019;*
- (f) *Reconciliation of un-discharged liabilities and discharge of liabilities as per Form 1(1), Form 5B, Form 9A and Form 16 for 2019-24 tariff period;*
- (g) *Reconciliation of the gross block position as per the provisions of IND As and the Indian GAAP as on COD;*
- (h) *Complete asset wise breakups of capital cost as per revised cost estimate duly reconciled with additional capital expenditure claimed;*
- (i) *Details of R&R expenses as on COD and cut-off date;*
- (j) *Item-wise details of Plant and Machinery cost and initial spares capitalized;*
- (k) *Details of long term agreement for unallocated capacity;*
- (l) *Details of R&R expenses as on the cut-off date;*
- (m) *Detailed reasons for keeping de-capitalization in exclusion in Form 9Bi.*

4. The Respondents are directed to file their replies by 23.12.2021 with copy to the Petitioner, who may file its rejoinder, if any, by 30.12.2021. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

